Special constitutional rights for tribes

1996. SHRI SHADI LAL BATRA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is contemplating to grant special constitutional rights for all nomadic tribes in the country;
 - (b) if so, the details thereof; and
 - (c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) Yes, Sir

- (b) To consider various demands of nomadic tribes, Ministry of Social Justice and Empowerment constituted a Commission, namely, the National Commission for Denotified, Nomadic and Semi-Nomadic Tribes which submitted its report on 2nd July, 2008.
 - (c) The recommendations of the Commission are under consideration.

Tribal sub plan

1997. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Union and State Governments have earmarked enough funds under the Tribal Sub-Plan (TSP) at least in proportion to the population of STs;
- (b) the status of implementation of TSP in the Union and State Budgets for the last four years of UP A Government that are coinciding the Eleventh Plan; and
- (c) State-wise information on the amount allocated for TSP and the amount that remained unspent during three years i.e. 2007-08 to 2010-11?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Awareness about rights

1998. DR. T. SUBBARAMI REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state: